# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

R.A. No. 172/2018 & M.A. No. 3951/2018 in O.A. No. 4410/2015

The 24th day of September, 2018

## HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MR. A.K. BISHNOI, MEMBER (A)

- Government of NCT of Delhi
   Through the Chief Secretary,
   A-Wing, 5th Floor, Delhi Secretariat,
   New Delhi-110 002.
- 2. The Secretary,
  Health and Family Welfare Department,
  Govt. of NCT of Delhi, 9th Level,
  A-Wing, Delhi Secretariat,
  New Delhi-110002.

.. Review Applicants/ Respondents

(By Advocate : Shri Amit Anand)

Versus

Shri G. Ajay Kumar S/o Shri G. Durga Rao Aged about 55 years, R/o H.No.D-9, GTB Hospital Campus, Dilshad Garden, Delhi-110095.

.. Respondent/ Original Applicant

(By Advocate: Shri C. Bheemanna)

#### ORDER (ORAL)

### By Mr. V. Ajay Kumar, Member (J)

#### MA 3951/2018

The instant MA filed for seeking condonation of delay in re-filling the Review Application is allowed.

RA 172/2018

Heard both the sides.

2. O.A. No. 4410/2015 was disposed of by this Tribunal on

18.07.2017 as under:

"When this matter was taken up for hearing, learned counsel for the respondents while drawing our attention to Para 4.8 - 4.13 of the reply filed by them submits that the claim of the applicant has been admitted and formal orders

would be passed shortly.

2. In the circumstances, this OA is disposed of in terms of the aforesaid submissions. The respondents shall pass

appropriate orders within six weeks from the date of receipt

of a certified copy of this order. No costs".

3. Shri Amit Anand, the learned counsel appearing for the Review

Applicants, submits that since this Tribunal, while disposing of the O.A.

recorded that the respondents have admitted the claim of the applicant,

but what was stated is only that appropriate orders would be passed in

terms of para 4.8 - 4.13 of the counter.

4. In the circumstances, we allow the Review Application to the

limited extent that the words "the claim of the applicant has been

admitted and" be deleted from 1st paragraph of the order dated

18.07.2017 in O.A. No. 4410/2015. The registry is directed to issue fresh

certified copy of the order in the O.A. after deleting the words, as

observed above.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR) Member (J)

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